

[Translation]

Tissue Culture

3858. SHRI SUSHIL CHANDRA : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) the experiments carried out in the production of grains, fruits etc. through tissue culture system;

(b) the estimated area brought under tissue culture Institutions and the action taken by these institutions for the publicity of this system;

(c) whether tissue culture system is cheaper or costlier as compared to the traditional system;

(d) whether it is possible for a farmer to adopt this system at village level;

(e) if so, the details thereof; and

(f) the names of the countries where tissue culture system has been adopted on a large scale?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) and (b). Plant tissue culture has been used for improvement of crops including fruits, vegetables, ornamentals and trees. Research has been conducted for developing/standardizing protocols for production of planting material with desirable characteristics. A number of research and academic institutions are doing tissue culture work supported by various Governmental agencies. Fifty one commercial tissue units are operating in the country. The two tissue culture pilot plant facilities set up by Department of Biotechnology at National Chemical Laboratory, Pune and Tata Energy Research Institute, New Delhi have supplied 25 lakh plantlets covering an area of 1200 ha. in the country. Through training programmes, publications, exhibitions and films, adequate publicity has been given.

(c) to (e). Cost to Plantlet production through tissue culture is generally higher as compared to the traditional

production system. However the quality of planting material, yield and the returns from the tissue culture raised plants are more. It is possible for farmers to make use of the tissue culture raised plants in their fields. The technology has been adopted on a commercial scale in few crops like Banana, Cardamom and Vanilla.

(f) Tissue culture techniques have been adopted on a commercial scale for production of floricultural and horticultural crops in countries such as Netherlands, United Kingdom, United States of America, Japan and some other countries in Europe, Middle East and South East Asia including India.

[English]

Land Scams

3859. SHRI RAMSAGAR : Will the PRIME MINISTER be pleased to state :

(a) whether various land scams have been reported in Noida, Greater Noida, Ghaziabad and Dadri;

(b) if so, the details thereof;

(c) whether these scams have been investigated/enquired into;

(d) if so, the outcome thereof; and

(e) the action taken thereon by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (e). As reported by the Government of Uttar Pradesh, some irregularities in matters relating to land in Noida/Greater Noida Development Authority and Ghaziabad Development Authority have come to the notice of the State Government. The details of such irregularities and the action taken thereon are given in the attached Statement-I and II.

STATEMENT-I

Noida/Greater Noida Development Authorities

Complaint	Action Taken
1	2
1. It was reported in the Newspapers that Yamaha Vihar Co-operative Society has purchased agriculture land in Baraula and tried to develop it as a Residential Colony, illegally.	The Noida authority has stopped the construction activity and the matter is sub-judice.
2. Hindon Vihar Cooperative Society purchased agriculture land in Baraula and attempted to start construction on the land after getting the land illegally declared for residential use under Section 143 of Uttar Pradesh Land Development Act 1950.	The construction made on the land has been demolished and one-sided proclamation under Section 143 has been removed

1

2

3. It was reported in the News-paper that in the last 15 years, ex-officials of Noida authority left, 180.97 acres of land valued at Rs. 200 crores, vacant as Lai Dora land and the investigation of this scam was buried in the files of Govt. of Uttar Pradesh since 1990.
4. It has been reported in the Newspaper that Residential plots have been allotted to influential persons and high officials, at prime position by Noida.

The matter has been investigated by Commissioner, Directorate of Land Acquisition, Revenue Council which submitted a Fact Finding Report to the State Govt. in the year 1994 on the basis of this report an Enquiry Committee has been constituted under Commissioner and Director (Land Acquisition) which is yet to submit the report.

The State Government has ordered an enquiry in the matter.

STATEMENT-II

Ghaziabad Development Authority

1. Complaint against Shri Rajendra Singh, Clerk was received to the effect that he had misrepresented as submitted incorrect report and there by caused reallocation of one house which was already allotted in favour of the complainant and was illegally cancelled.
2. Complaint regarding irregularity in draw of lots for allotment of plots was received.
3. Complaint regarding irregularity in sanction of building plan was received
4. Complaint was received on telephone that a file of Commercial Section has been misplaced by the Clerk who was dealing the same.

He was placed under suspension and charge-sheeted. Enquiry is pending.

Shri Rajeev Kumar Goyal, Asstt. Programmer, responsible for the said irregularity has been suspended and enquiry is pending consideration.

Shri Om Dutt Tiwari, Amin, Shri Manoj Kumar Tiwari Junior Engineer, Shri B.M. Goyal, Asstt. Engineer and Shri Devendra Kumar Sharma, Asstt. Engineer who were found responsible for incorrect report regarding land use were suspended and enquiry was ordered. Two annual increments have been stopped as punishment in respect of Shri Manoj Kumar Tiwari and adverse entry has been recorded. Similarly, two increments in respect of Shri Om Dutt Tiwari have been stopped with adverse entry. So far as Shri B.M. Goyal and Shri Devendra Kumar Sharma are concerned, the matter has been referred to the State Government for appropriate action in departmental proceedings.

On receipt of the complaint, an FIR was lodged against Shri Anil Kumar Tyagi, Clerk who was dealing with the said file. He was also placed under suspension and enquiry has been ordered which is pending investigation.

Grade-I Officers of CSS

3860. SHRI DINSHA PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether the Grade-I Officers of Central Secretariat Service eligible for promotion as Deputy Secretary are stagnating without promotion, even after putting in more than ten years service;

(b) if so, the reasons therefor; and

(c) the time by which the panels for the last three years are proposed to be issued?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c). On account of ongoing litigations in the Central Administrative Tribunal/ Supreme Court since 1987, regarding the seniority of